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Maharashtra Value Added Tax (Amendment) Ordinance, 2010

[18 February 2010]

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Maharashtra Value Added Tax (Amendment) Ordinance, 2010

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In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Value Added Tax (Amendment) Ordinance, 2010 (Mah. Ord. II of 2010), hereby published under the authority of the Governor: [Translation in English of the Maharashtra Value Added Tax (Amendment) Ordinance, 2010 (Mah. Ord. II of 2010), published under the authority of the Governor] Ordinance No. II of 2010, AN ORDINANCE further to amend the Maharashtra Value Added Tax Act, 2002. WHEREAS both Houses of the State Legislature are not in session; Mah IX of 2005. AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Value Added Tax Act, 2002, for the purpose Maharashtra hereinafter appearing; NOW, Therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely:-

1. Short Title And Commencement :-

(1) This Ordinance may be called the Maharashtra Value Added Tax (Amendment) Ordinance, 2010.

2. Amendment Of Section 9 Of Mah. Ix Of 2005 :-

In section 9 of the Maharashtra Value Added Tax Act, 2002, sub-

section (1), the proviso shall be deleted.

Statement:

Sub-section (1) of section 9 of the Maharashtra Value Added Tax Act, 2002 (Mah. Ix of 2005) provides that, the State Government may, by notification in the official Gazette, provide for reducing or enhancing the rates of tax specified in the Schedule appended to the said act. The Proviso to the said sub-section (1) provides that, no notification which provides for enhancement of rate of tax shall be issued after the expiry of the period of two years from the appointed day and not more than one such notification issued under sub-section (1) shall be laid before the State Legislature on rules made under section 83 by the State the Government. The said period of two years from the appointed day, i.e. from the 1st April 2005, has already been expired on the 31st March 2007. With a view to meet certain contingencies, it is proposed to delete the proviso to sub-section (1) of section 9 of the said Act, so as to enable the State Government to enhance the rates of tax by notification under the said sub-section (1). However, the power of the State Government to issue any such notification under sub-section (1) shall be subject to the provisions of sub-section (2) of section 9 of the said Act.

2. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied hat circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Value Added Tax Act, 2002, for the purpose aforesaid, this Ordinance is promulgated.

K. Sankaranarayanan,

Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra, Vidyadhar Kanade,

Principal Secretary to Government.

By order and in the name of the Governor of Maharashtra, H. B. Patel,

Secretary to Government,

Law and Judiciary Department.